

**Constitution of Benches at Lucknow Bench of the Court with effect
from 17th of January, 2011**

1	<p>Hon. Pradeep Kant, J. Hon. Vedpal, J.</p> <p>Hon. Pradeep Kant, J. <u>(On Friday at 3.15 p.m.)</u></p>	<p>Fresh Special Appeals, Public Interest Litigation (Civil), Environmental Matters, Writs relating to Tax Matters, Excise, Central Taxation, Income Tax Appeals and References and Writs relating to Recovery, including Tax recovery matters, Mines and Minerals, Misc. Writs including Writs relating to Land Acquisition (except relating to Tolls on River Bridge in U.P.), for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m. :</u> Cases of the above category starting from the oldest upto the year 2007 for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of the matters starting from oldest of this category.</p> <p>Expedite Applications and Matters U/s 11 of Arbitration and Conciliation Act, 1996.</p>
1A	<p>Hon. Vedpal, J. <u>(On Friday at 3.15 p.m.)</u></p>	<p>Oldest Misc. Writs for Hearing.</p>
2	<p>Hon. Uma Nath Singh, J. Hon. Dr. Satish Chandra, J.</p>	<p>Fresh Habeas Corpus Writs, Criminal Appeals including Government Criminal Appeals and matters u/s 378(4) Cr.P.C., Appeals arising out from POTA, Criminal Revisions for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m. :</u> Criminal Appeals for Bail/order of the year 2006 and 2007 for orders and admission.</p> <p><u>Thereafter :</u> Final Hearing of Criminal Appeals from the year 1979 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>
3	<p>Hon. A. Mateen, J. Hon. Ashwani Kumar Singh, J.</p>	<p>Fresh Public Interest Litigation (Criminal), Contempt Appeals, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m. :</u> Criminal Appeals for Bail/order upto the year 2005 for orders and admission.</p> <p><u>Thereafter :</u> Final Hearing of Criminal Appeals from the year 1980 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.</p>
4	<p>Hon. Devi Prasad Singh, J. Hon. S.C. Chaurasia, J.</p>	<p>Fresh Service Writs, and the Writs arising out of proceedings u/s 29 of State Financial Corporation Act, F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m. :</u> Service writs upto the year 1998 starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter :</u> Final Hearing of the matters starting from oldest of this category.</p>

5	Hon. Rajiv Sharma, J.	<p>Fresh Misc. Writs including under Article 227 of the Constitution of India (except arising out of CPC) and Writs relating to Educational and Society Matters for Orders, Admission and Hearing including Bunch Cases</p> <p style="text-align: center;">AND</p> <p>Fresh Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Misc. Writs and Writs relating to Tax starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
6	Hon. S.S. Chauhan, J.	<p>Fresh Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Major Bail upto the year 2009 for orders and <u>cases related to rape, murder, kidnapping and dacoity</u> for Orders, Admission and Hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
7	Hon. Shri Narayan Shukla, J.	<p>Fresh Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases and Criminal Appeals from the year 2005 for hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
8	Hon. Shabihul Hasnain, J.	<p>Fresh Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
9	Hon. S.N.H. Zaidi, J.	<p>Fresh First Appeals, Second Appeals and all civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

10	Hon. D.K. Arora, J.	<p>Fresh Service Writs other than Government Service, all Fresh and Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs other than Government Service starting from oldest, for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
11	Hon. Anil Kumar, J.	<p>Fresh Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary and Civil Contempt for Orders, Admission and Hearing including Bunch cases.</p> <p style="text-align: center;">AND</p> <p>Fresh F.A.F.O.'s, Civil Revisions, Matters under Article 227 of the Constitution of India arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
12	Hon. Ritu Raj Awasthi, J.	<p>Fresh Service Writs relating to Government Service for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Service Writs relating to Government Service starting from oldest, for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
13	Hon. Y.K. Sangal, J.	<p>Fresh Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Appeals for Bail/orders and <u>criminal appeals against acquittal in complaint cases</u> for Orders, Admission and Hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
14	Hon. V.K. Dixit, J.	<p>Fresh all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2001 and 2002 for hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2009 for orders and <u>criminal appeals related to punishment upto two years</u> for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

CHIEF JUSTICE